

The Goa Staff Selection Commission (Amendment) Bill, 2022

(Bill No. 26 of 2022)

A

BILL

further to amend the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019).

BE it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows:-

1. **Short title and commencement.**— (1) This Act may be called the Goa Staff Selection Commission (Amendment) Act, 2022.

(2) It shall be deemed to have come into force on the 11th day of May, 2022.

2. **Amendment of section 7.**— In section 7 of the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019), in sub-section (8), the following proviso shall be inserted, namely :-

“Provided that where advertisements for filling up of the sub-ordinate services/posts were issued prior to the 8th day of January, 2022, the concerned Department may conduct examination and complete the selection process of such sub-ordinate services/posts not later than one year from the date of commencement of the Goa Staff Selection Commission (Amendment) Act, 2022.”.

3. **Repeal and savings.**— (1) The Goa Staff Selection Commission (Amendment) Ordinance, 2022 (Ordinance No. 2 of 2022) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019) as amended by the said Ordinance, shall be deemed to have been done or taken under the said Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

In section 7, of the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019) (hereinafter referred to as the “said Act”) sub-section (8) was inserted which inter-alia laid down that the Government Departments may, after obtaining prior approval from the Department of Personnel of the Government, conduct examinations for selecting candidates for appointment to sub-ordinate services/posts for a period of one year from the date of commencement of the Goa Staff Selection Commission (Amendment) Act, 2021.”.

Prior to coming into effect of the model code of conduct for Assembly elections in February 2022, various Departments had initiated the process of filling up of vacancies by advertising and accepting the applications. It will be wasteful exercise to re-advertise the vacancies. So also, Departments are facing shortage of manpower, and many Departments have desired to complete the recruitment process and fill up the vacancies for which the advertisements were issued and the applications are accepted prior to coming into force of the Model code of conduct.

The insertion of proposed proviso to sub-section (8) of section 7 of the said Act shall enable the concerned Department to conduct examination and complete the selection process to sub-ordinate services/posts not later than one year from the date of commencement of the Goa Staff Selection Commission (Amendment) Act, 2022 in cases where advertisements for filling up the sub-ordinate services/posts were issued prior to 8th day of January, 2022.

The Bill also seeks to repeal the Goa Staff Selection Commission (Amendment) Ordinance, 2022 (Ordinance No. 2 of 2022) promulgated by the Governor of Goa on 11/05/2022.

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

Financial implications are involved in this Bill in relation to the recruitment process, salaries etc.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Assembly Hall,
Porvorim, Goa.
20th July 2022

DR. PRAMOD SAWANT
Hon. Chief Minister.

Assembly Hall,
Porvorim-Goa
20th July 2022.

NAMRATA ULMAN
Secretary (Legislature)

ANNEXURE

Extract of the Section 7 of the Goa Staff Selection Commission Act, 2019

Amendment of section 7.— In section 7 of the Goa Staff Selection Commission Act, 2019 (Goa Act 11 of 2019) after sub-section (7), the following sub-section shall be inserted, namely:—

“(8) Notwithstanding anything contained in this section, the Government Departments may, after obtaining prior approval from the Department of Personnel of the Government, conduct examinations for selecting candidates for appointment to sub-ordinate services/posts for a period of one year from the date of commencement of the Goa Staff Selection Commission (Amendment) Act, 2021.”.

Assembly Hall,
Porvorim-Goa.
20th July 2022

NAMRATA ULMAN
Secretary (Legislature)